

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 95 of 2023 (SZ)**

**IN THE MATTER OF:**

P. Kannappan,

Kancheepuram and Anr

...Applicant(s)

-Vs-

The Tamil Nadu Coastal Zone Management Authority,

Chennai and Others

...Respondent(s)

**INDEX**

<b>S. No.</b>	<b>Date</b>	<b>Description</b>	<b>Page No.</b>
1.	12.12.2024	Report filed by the 2 <sup>nd</sup> Respondent –District Collector- Chengalpattu	2-4
2.	10.12.2024	Annexure- Joint Inspection Report	5-8

(**Note:** The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu

National Green Tribunal

Southern Zone

**Date: 12.12.2024**

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI

Original Application No. 95 of 2023 (SZ)

1) P. Kannappan,  
S/o. Theepanjan,  
Tsunami Quarters,  
Thayhuthahi kuppam, Cheyyur,  
Kancheepuram.

2) D.Moorthy,  
S/o.Duraikannan,  
Tsunami Quarters,  
Thazhuthali Kuppam, Cheyyur,  
Kancheepuram.

.....Applicants

Verses.

1.The Tamil Nadu Coastal Zone Management Authority,  
Rep by its Member Secretary  
No.1.Jeenis Road, Panagal Buildings  
Ground Floor, Saidapet, Chennai -600 015.

2.District Collector,  
Collector Office,  
G.S.T Road,  
Chengalpattu 603 001.

.....Respondents

  
DISTRICT COLLECTOR  
CHENGALPATTU

(3/6)

**REPORT FILLED BY THE DISTRICT COLLECTOR, CHENGALPATTU**

I, S.Arunraj, S/o. R.Samuthira Pandiyan, male, aged about 32 years residing at the Collector's bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

It is submitted that Thiru.Kannappan S/o.Duraikannan have filed Original Application No.95 of 2023 (SZ) before the Hon'ble National Green Tribunal, Southern Zone, Chennai with the prayer to direct the Respondents 1 and 2 to demolish all the illegal constructions raised in survey No.482,483,484,485,486,487,488,496,497,498,499 of Paramankeni village and survey no.241 of Mudaliarkuppam village, all of which fall within CRZ III as per the approved CZMP and to remove all construction debris, wastes, materials and to restore the area to its original condition.

It is submitted that in the above case, pursuant to the order of the Hon'ble Tribunal the location under consideration was caused to be inspected by the Revenue and the authorities belonging to other departments concerned. Based on the above inspection, an elaborate report containing the details of the CRZ violations as mentioned in the petition was submitted before the Hon'ble Tribunal.

It is submitted that subsequently, when the above case came up for hearing on 08.08.2024, the Hon'ble Tribunal was pleased to pass the following direction.

*" 11. The District Collector, who is the head of the DCZMA, is also directed to find out if any other permanent structures are already completed or in progress other than the three mentioned in the Original Application and take appropriate action against them without waiting for somebody to point the same."*

It is submitted that in compliance with the latest order of the Hon'ble Tribunal, the above said location under consideration was once again jointly inspected by the Assistant Director- Town and Country Planning, Chengalpattu and the District Environmental Engineer, Tamil Nadu Pollution Control Board, Maraimalainagar, Chengalapatu on 07.12.2024.

  
**DISTRICT COLLECTOR  
CHENGALPATTU**

(4/1)

It is submitted that the aforesaid officers have furnished the report of their joint inspection of the location wherein it has been stated that there are 13 number of violations found in the 'No Development Zone' (Zone -III), including the 3 violations specified by the petitioner herein. The details of the violations as reported by the Joint inspection team comprising the Assistant Director, Town and Country Planning, Chengalpattu and the District Environmental Engineer, Tamil Nadu Pollution Control Board, Maraimalainagar, Chengalattu in their report on joint inspection, are presented hereunder for the kind perusal of the Hon'ble Tribunal.

<b>S.No</b>	<b>Survey Number.</b>	<b>Violators Name</b>	<b>CRZ Classification</b>
1.	483/2E	Thirumalai S/o.Gopalan	CRZ-III
2.	485/1A2	Kalpna Babu W/o. Babu Thiyagarajan	CRZ-III
3.	488/2	Indra W/o.Subramani	CRZ-III
4.	488/6C	Vasundra Vetri W/o.Duraisamy	CRZ-III
5.	495/2	1)Ram Mohanrav S/o.Maraiyah 2)Rambabu S/o.Sathiyandarayana	CRZ-III
6.	496/4A2	Muthukumar S/o.Mandhravanan	CRZ-III
7.	496/6B	Thulasi W/o.S.N Reddy	CRZ-III
8.	496/6A2	Ram Mohanrav S/o.Maraiyah	CRZ-III
9.	498/2B2	Sriram Panchu S/o.Panchu	CRZ-III

  
**DISTRICT COLLECTOR**  
**CHENGALPATTU**

(5/6)

10.	498/1B3	Harsha Elango D/o.Elango Kasturi Rangaiyan	CRZ-III
11.	498/2B6	Sudha Sivaprakash W/o.Sushanth Karlapadi	CRZ-III
12.	498/1B4	Raguram S/o.Malmarugan	CRZ-III
13.	498/1A3	Suren S/o.Lakshmanan 2) Gnanasekar Devadosan S/o.Gnanaraj	CRZ-III

It is submitted that the Block Development Officer, Lathur, has furnished a report in this connection wherein he has stated that approval of the Paramankeni Village panchayat has been granted in respect of the constructions figuring in serial number 4,5 & 6 of the above table whereas no approval has been granted in respect of the other cases. Further it is submitted that the above reports would be placed before the District Coastal Zone Management Committee in the coming week and decisions would be taken according to the provisions of CRZ Notification 2011.

It is submitted that the report on the joint inspection, and the report furnished by the Block Development Officer, Lathur, are submitted herewith for the kind perusal of the Hon'ble Tribunal and for further orders.

DATE:12.12.2024

  
**DISTRICT COLLECTOR** (6/6)  
**CHENGALPATTU**

5

**JOINT INSPECTION REPORT IN RESPECT OF O. A NO. 95 OF 2023 (SZ)**  
**FILED BY THIRU KANNAPPAN AND THIRU D. MOORTHY OF**  
**THAZHUTHALAIKUPPAM, CHEYYUR TALUK, CHENGALPATTU DISTRICT:**

Sir,

Sub: CRZ – Illegal constructions raised In Survey Nos 482, 483, 484, 485, 486, 487, 488, 496, 497, 498, and 499 of Paramankeni Village and Survey No.241 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District – Original Application No.95 of 2023 (SZ) before the Hon'ble National Green Tribunal, Southern Zone - Report Submitted - Reg.



Ref:

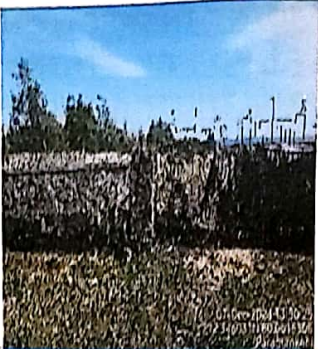
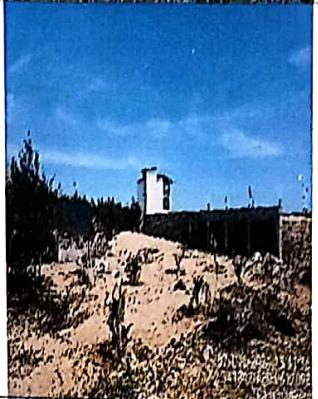
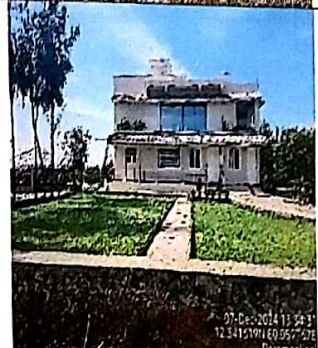
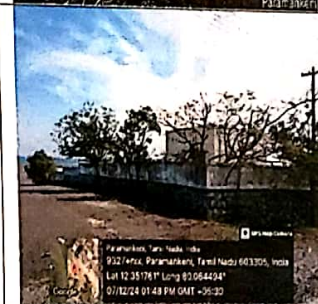
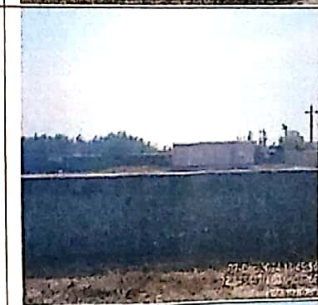
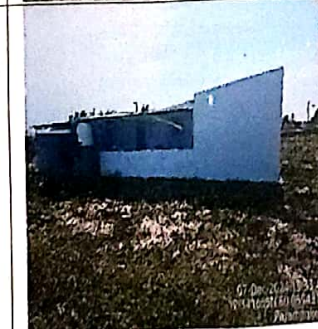
1	The Hon'ble National Green Tribunal (SZ), Chennai order dated 18.09.2024 in Original Application No.95 of 2023.
2	The District Collector's Letter No. 16080/2024/L1, dated 06.12.2024.
3	Joint Inspection carried out dated 07.12.2024.

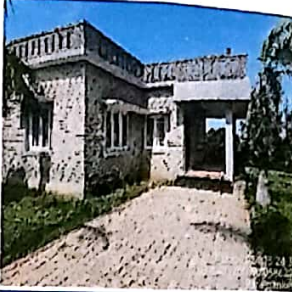




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I am to submit that, as per the instructions of the District Collector/Chairman of the DCZMA vide reference 2<sup>nd</sup> cited, a joint inspection was carried out by the officials of TNPCB and DTCP, Chengalpattu District along with the Revenue Inspector, Kodur and VAO Paramankeni village on 07.12.2024. During the inspection, the buildings constructed in the above said survey nos. of Paramankeni Village, Cheyyur Taluk, Chengalpattu District, which were found to be falling in the CRZ Area are detailed as below:

**Table 1 - Details of the buildings identified in CRZ areas of Paramankeni Village, Cheyyur Taluk, Chengalpattu District**

S.No	Location	GPS Coordinates	CRZ Classification	Observation	Photograph of the building
1.	<b>SF. No. 483/2E of Paramankeni Village, Cheyyur Taluk, Chengalpattu District</b>	12.349895 N 80.064563 E	CRZ III	A Residential building with Ground floor and compound wall was found constructed in the said location. The building was found locked and no person was available.	
2.	<b>SF. No. 485/1A 2 of Paramankeni Village, Cheyyur Taluk, Chengalpattu District</b>	12.346578 N 80.064668 E	CRZ III	A Residential building with Ground + First floor and compound wall was found constructed in the said location. The building was found to be locked and no person was available.	

3.	<b>SF. No. 488/2 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.346031 N 80.061530 E,	CRZ III	A Residential house with Ground floor having Cement sheet and compound wall was found constructed in the location.	
4.	<b>SF. No. 488/6C of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.341847 N 80.061709 E,	CRZ III	A Residential building with Ground + 2 floors, an under construction building with construction of ground floor and compound wall was found in the said location.	
5.	<b>SF. No. 495/2 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.341619 N 80.059216 E,	CRZ III	A Residential building with Ground + First floor, another building with Ground floor having cement roof and compound wall was found in the said location.	
6.	<b>SF. No. 496/4A 2 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.351761 N 80.064494 E	CRZ III	A Residential building with Ground floor and compound wall was found in the said location.	
7.	<b>SF. No. 496/6B of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.343442 N 80.060706 E	CRZ III	A Residential building with Ground floor and compound wall was found in the said location.	
8.	<b>SF. No. 496/6A 2 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.341655 N 80.059481 E	CRZ III	A Residential building with Ground floor and compound wall was found in the said location.	

9.	<b>SF. No. 498/2B 2 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.340326 N, 80.058629 E	CRZ III	A Residential building with Ground floor and compound wall was found in the said location.	
10.	<b>SF. No. 498/1B 3 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.339071 N, 80.060048 E	CRZ III	A Residential building with Ground floor and compound wall was found in the said location.	
11.	<b>SF. No. 498/2B 6 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.339381 N, 80.059838 E	CRZ III	An under construction Residential building with foundation and compound wall being constructed was observed	
12.	<b>SF. No. 498/1B 4 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.338376 N, 80.059495 E	CRZ III	A Residential building with Ground floor + First floor, swimming pool and compound wall was found in the said location.	
13.	<b>SF. No. 498/1A 3 of Paramankeni Village, Cheyyur Taluk, Chengal pattu District</b>	12.340823 N, 80.060423 E	CRZ III	An under construction Residential building with foundation and compound wall being constructed was observed	

In the CRZ Notification 2011, the norms for permissible activity in CRZ-III is detailed as follows,-

A. Area upto 200mts from HTL on the landward side in case of seafront and 100mts along tidal influenced water bodies or width of the creek whichever is less is to be earmarked as "No Development Zone (NDZ)", -

- i. the NDZ shall not be applicable in such area falling within any notified port limits;
- ii. **No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible**

activities under the notification including facilities essential for activities; Construction/reconstruction of dwelling units of traditional coastal communities including fisher folk may be permitted between 100 and 200 metres from the HTL along the seafront in accordance with a comprehensive plan prepared by the State Government or the Union territory in consultation with the traditional coastal communities including fisherfolk and incorporating the necessary disaster management provision, sanitation and recommended by the concerned State or the Union territory CZMA to NCZMA for approval by MoEF;

- iii. however, the following activities may be permitted in NDZ -
- agriculture, horticulture, gardens, pasture, parks, play field, and forestry;
  - projects relating to Department of Atomic Energy;
  - mining of rare minerals;
  - salt manufacture from seawater;
  - facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
  - facilities for regasification of liquefied natural gas subject to conditions as mentioned in subparagraph (ii) of paragraph 3;
  - facilities for generating power by non conventional energy sources;
  - Foreshore facilities for desalination plants and associated facilities;
  - weather radars;
  - construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA;
  - construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee;
  - facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like;
  - development of green field airport already permitted only at Navi Mumbai.

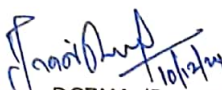
**B. Area between 200mts to 500mts,-**

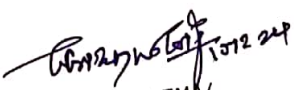
The following activities shall be permissible in the above areas;

- development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III ;
- facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
- facilities for regasification of liquefied natural gas subject to conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- storage of non-hazardous cargo such as, edible oil, fertilizers, food grain in notified ports;
- foreshore facilities for desalination plants and associated facilities;
- facilities for generating power by non-conventional energy sources;
- construction or reconstruction of dwelling units so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and goathans. Building permission for such construction or reconstruction will be subject to local town and country planning rules with overall height of construction not exceeding 9mts with two floors (ground + one floor);**
- Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads and bridges by CZMA who may also permit construction of schools and dispensaries for local inhabitants of the area for those panchayats, the major part of which falls within CRZ if no other area is available for construction of such facilities;
- reconstruction or alteration of existing authorised building subject to sub-paragraph (vii), (viii);
- development of green field airport already permitted only at Navi Mumbai.

As these constructions are meant for residential purposes, suitable action will be initiated by the District Coastal Zone Management Authority after verification by the concerned authorities whether any of the constructed residential buildings listed above have obtained permission under the permissible activity as per CRZ Notification, 2011.

This is submitted for kind perusal and further necessary action please.

  
Member- DCZMA /Deputy Director of  
Town and Country Planning,  
Chengalpattu District.

  
Convener - DCZMA/  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Maraimalainagar, Chengalpattu District